

नगरीय भूमि अधिकतम सीमा अधिनियम में प्रस्तावित संशोधन

103. श्री ईश्वर चौधरी : क्या निर्माण और आवास तथा पूति और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ऐसे संकेत मिले हैं कि नगरीय भूमि अधिकतम सीमा अधिनियम की बहुत सी धाराओं में निहित प्रावधान अव्यवहारिक हैं तथा इस में संशोधन करने की आवश्यकता है, और

(ख) यदि हां, तो अधिनियम की ऐसी कौन सी धाराएँ हैं ?

निर्माण और आवास तथा पूति और पुनर्वास मंत्री (श्री सिफन्दर बख्त) : (क) और (ख) : अनेक अभ्यावेदन प्राप्त हुए हैं जिन में यह सुझाव दिया गया है कि इसके प्रावधानों के कार्यन्वयन के लिए व्यवहार्य योग्य बनाने की दृष्टि से नगर भूमि अधिकतम सीमा तथा विनियमन) अधिनियम, 1976 को निरस्त अथवा संशोधित कर दिया जाए। इन सुझावों पर अधिनियम में संशोधन करने के बारे में कोई निर्णय नहीं लिया गया है।

**Occupation of Central Government premises near Gole Post Office, New Delhi**

104. SHRI MUKHTIAR SINGH MALIK: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Shri Dharendra Brahmachari had been occupying some Central Government premises opposite Gole Post Office in New Delhi, if so, since when;

(b) whether any rent is being paid to Government for the premises occupied by him; and

(c) the particulars of the rent paid?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). Vishwayatan Yogashram, of which Shri Dharendra Brahmachari was a Managing Trustee, was allotted chummeries opposite Gole Post Office on payment of rent at Rs. 2397/- per month since 6th March, 1969. On the 25th August, 1969, sanction was accorded for allotment of the land underneath the chummeries to Vishwayatan Yogashram. The structures were sold on payment of depreciated cost of Rs. 62,674/-. The rent paid for the chummeries was adjustable against this amount. The structures were to be demolished within a specified period. The Yogashram authorities paid the depreciated cost and demolished the structures, barring two kitchens, within the specified period.

On 16th September, 1970, sanction was accorded for allotment of an additional extent of land measuring 1053 sq. yds. in the vicinity of the land already allotted to the Vishwayatan Yogashram.

**Examination system in Schools and Colleges**

105. SHRI BASHIR AHMED: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state whether Government propose to take any action to scrutinize and change the existing examination system in the Schools and Colleges?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Yes, Sir. Government have already initiated action on the basis of a report on examinations prepared by a Committee set up by the Central Advisory Board of Education, which is headed by the Union Minister for Education and has as members, Ministers of Education of State Govern-